

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 19
(IB)-919(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP
v.
Vikas Aggarwal

.... Petitioner/Applicant

.... Respondent

Order U/s. 95(1) of (IBC)

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Abhishek Devgan, Mr. Manohar Lal Vij,
RP
For the PG : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv.
Parth Tiwari

ORDER

IA-100/2024

At request and by consent, list the matter on **05.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

07.05.2024
Lalit